

Annexure 6

Name of the corporate Debtor: Global Energy Private Limited

Date of Commencement of CIRP: 06.05.2022

List of creditors as on: 04.04.2023

List of Operational creditors (Employees)

(Amount in INR)

| Sr. No. | Name of the authorised representative, if any | Name of Employee | Details of claim received | | Details of claim admitted | | | | Amount of contingent claims | Amount of any mutual dues, that may be set-off | Amount of claims not admitted | Amount of claims under verification | Remarks, if any |
|---------|---|----------------------|---------------------------|----------------|---------------------------|------------------|-----------------------|--------------------------|-----------------------------|--|-------------------------------|-------------------------------------|--|
| | | | Date of receipt | Amount Claimed | Amount of claim admitted | Nature of claim | whether related party | % of voting share in CoC | | | | | |
| 1 | NA | Deepika Sehgal | 22-06-2022 | 15,29,288 | 14,35,208 | Salary/ Gratuity | No | 0.00% | - | - | 94,080 | | 1. Verified and partly admitted as per below observation. 2. There is no basis to the amount of Interest. (For Interest on PF amount outstanding and for other amount outstanding). 3. Please provide the termination / resignation letter. |
| 2 | NA | Usman Ali Khan | 22-06-2022 | 5,04,897 | 5,04,808 | Gratuity | No | 0.00% | - | - | 89 | 0 | The balance amount is not admitted as there is no basis for claiming interest |
| 3 | NA | Kiran Kumar Perka | 11-07-2022 | 41,67,492 | 21,26,990 | Salary/ Gratuity | No | 0.00% | - | - | 20,40,502 | | 1. Verified and partly admitted as per below observation. 2. There is no basis to the amount of Interest. 3. No basis of claiming Bonus part provided. Also not in full and final settlement slip. Therefore the said amount is not admitted. |
| 4 | NA | Percy Sawak Engineer | 04-08-2022 | 27,02,582 | 9,36,920 | Salary/ Gratuity | No | 0.00% | - | - | 17,65,662 | | 1. claimed outstanding salary has been admitted considering reduced salary unpaid till the date of Resignation and Gratuity amount admitted as per calculation. |
| 5 | NA | Rajib Kumar Swain | 11-08-2022 | 20,80,517 | 13,79,208 | Salary/ Gratuity | No | 0.00% | - | - | 7,01,309 | | 1. Provide the basis of the amount claimed for the reduced salary. 2. Interest on pending gratuity amount has been admitted at 10% p.a. till the date of CIRP Commencement i.e 06-05-2022. 3. There is no basis to the amount of Interest claimed on outstanding salary. |
| 6 | NA | Niraj Kumar | 17-08-2022 | 8,81,575 | 5,95,659 | Salary/ Gratuity | No | 0.00% | - | - | 2,85,916 | | 1. Verified and Approved 2. There is no basis to the amount of Interest. |
| 7 | NA | Yogesh Mule | 16-09-2022 | 7,24,646 | - | Salary/ Gratuity | No | 0.00% | - | - | 7,24,646 | - | The Resolution Professional being an officer of the Court does not have adjudicatory powers as per the provisions of the Code and underlying Regulations and the undersigned can only verify basis the records available with the undersigned, however, in case you are aggrieved with the decision of the undersigned your good office may approach the Hon'ble Adjudicating Authority. |

| | | | | | | | | | | | | | |
|----|----|------------------------|------------|-------------|-----------|---------------------|----|-------|---|---|-------------|---|--|
| 8 | NA | Anuj Sharma | 08-09-2022 | 15,65,583 | - | Salary/ Gratuity | No | 0.00% | - | - | 15,65,583 | - | The Resolution Professional being an officer of the Court does not have adjudicatory powers as per the provisions of the Code and underlying Regulations and the undersigned can only verify basis the records available with the undersigned, however, in case you are aggrieved with the decision of the undersigned your good office may approach the Hon'ble Adjudicating Authority. |
| 9 | NA | Lokesh Singh | 02-09-2022 | 5,64,585 | 1,94,736 | Salary/ Gratuity | No | 0.00% | - | - | 3,69,849 | - | 1. Verified and partly admitted as per below observation. 2. Loan amount as per email has been adjusted against the amount claimed. 3. Amount of termination not admitted. Please provide the basis for the same. 4. There is no basis to the amount of Interest. |
| 10 | NA | Gyan Sheel | 01-09-2022 | 34,01,441 | 20,92,810 | Salary/ Gratuity | No | 0.00% | - | - | 13,08,631 | - | 1. Termination Compensation admitted for one month only in accordance with the notice period as per appointment letter. 2. The management had revise the salary by reducing the salary by 10% / 20%. Accordingly, the claim part with that respect is not admitted. 3. Interest amount is not admitted. Kindly provide the basis of the same. |
| 11 | NA | Amarinder Singh Baweja | 01-09-2022 | 1,45,67,124 | - | Salary/ Gratuity | No | 0.00% | - | - | 1,45,67,124 | - | 1. Various receipts has been reflected with respect to the period for the salary outstanding claimed. Further, the management had revise the salary by reducing the salary by 10% / 20%. Kindly provide the basis of claiming the amount of reduced salary. 2. Please provide last 3 salary slips. 3. Provide the basis of Interest amount claimed. 4. Provide the basis of Reimbursement along with supporting documents. 5. The last drawn salary was revised / reduced as per records provided/available. Accordingly Kindly provide the correct basis / calculation for Gratuity amount claim. 6. Please specify the date till which you are working/present in the company irrespective of date of email for your resignation. |

| | | | | | | | | | | | | |
|----|----|----------------------|------------|-------------|----------|---------------------|----|-------|---|---|-------------|--|
| 12 | NA | Ajay Kumar Mishra | 30-08-2022 | 14,49,743 | 6,61,694 | Salary/ Gratuity | No | 0.00% | - | - | 7,88,049 | 1. Interest amount claimed has not been admitted. 2. Retrenchment compensation has been admitted for 1 month. 3. The management has revised the salary by reducing the salary by 10% / 20%. Kindly provide the basis of claiming the amount of reduced salary. |
| 13 | NA | Sandeep Kumar Verma | 30-08-2022 | 4,67,092 | 2,77,767 | Salary/ Gratuity | No | 0.00% | - | - | 1,89,325 | 1. Verified and partly admitted as per below observation. 2. Salary amount claimed for reduced salary not admitted. 3. PF outstanding amount admitted as per calculation i.e. (3,478+2,228)*12 = 68,472/- 4. There is no basis to the amount of Interest. |
| 14 | NA | Anusha Sharma | 29-08-2022 | 4,97,400 | 4,97,400 | Salary/ Gratuity | No | 0.00% | - | - | - | 1. Verified and Admitted. (Based on Bank statement and reconciliation with Salary received). |
| 15 | NA | Kishan Singh Rawat | 28-08-2022 | 12,88,339 | 5,89,190 | Salary/ Gratuity | No | 0.00% | - | - | 6,99,149 | 1. Verified and partly admitted as per below observation. 2. Salary amount for 3 month is admitted based on Salary slip i.e. (83380)*3. Also salary amount claimed for reduced salary not admitted. 3. PF outstanding amount admitted as per calculation i.e. (5003+3753)*3 = 26,268/- 4. There is no basis to the amount of Interest. 5. As per appointment letter no such notice period required to served in case of termination. |
| 16 | NA | Darshan Kumar Kapoor | 03-09-2022 | 1,09,40,167 | - | | No | 0.00% | - | - | 1,09,40,167 | On the basis of the supporting documents received as requested in our previous letter, the clarifications provided from your end are not clear and sufficient to enable us to determine the quantifiable admissible amount of claim. |
| 17 | NA | Panchanan swain | 19-10-2021 | 80,285 | - | | No | 0.00% | - | - | 80,285 | As per IB Code and CIRP Regulation, creditor who fails to submit claim within fourteen days can submit the claim, on or before the Ninetieth day of the Insolvency Commencement Date (i.e till 06.09.2022 in our case from the date of receipt of order). However, the claim was received after 06.09.2022. Accordingly, the claim has not been accepted. |

| | | | | | | | | | | | | | |
|----|----|-------------------|------------|-----------|-----------|--|----|-------|---|---|----------|---|---|
| 18 | NA | Aparna Breed | 03-11-2022 | 1,35,956 | - | | No | 0.00% | - | - | 1,35,956 | - | The Resolution Professional being an officer of the Court does not have adjudicatory powers as per the provisions of the Code and underlying Regulations and the undersigned can only of verify basis the records available with the undersigned, however, in case you are aggrieved with the decision of the undersigned your good office may approach the Hon'ble Adjudicating Authority. |
| 19 | NA | Vikas Singh | 10-11-2022 | 2,32,640 | - | | No | 0.00% | - | - | 2,32,640 | - | As per IB Code and CIRP Regulation, creditor who fails to submit claim within fourteen days can submit the claim, on or before the Ninetieth day of the Insolvency Commencement Date (i.e till 06.09.2022 in our case from the date of receipt of order). However, the claim was received after 06.09.2022. Accordingly, the claim has not been accepted. |
| 20 | NA | Shweta Vatwani | 31-08-2022 | 13,33,381 | 12,01,234 | | No | 0.00% | - | - | 1,32,147 | | The interest amount has not been admitted. Provide the basis of Interest amount claimed. |
| 21 | NA | Sunil Verma | 28-08-2022 | 5,20,610 | 2,93,205 | | No | 0.00% | - | - | 2,27,405 | | Your claim has been verified and partly admitted as per following observation:- 1. EPF amount admitted for April-19 to Jan-20 (3726+2478)*10 2. Further, the management had revise the salary by reducing the salary by 10% / 20% twice during last few years. Further, kindly provide the basis of claiming the amount of reduced salary. 3. Provide the basis of Interest amount claimed. 4. Gratuity amount has been admitted. |
| 22 | NA | Vijender Kumar | 15-11-2022 | 1,89,054 | - | | No | - | - | - | 1,89,054 | - | As per IB Code and CIRP Regulation, creditor who fails to submit claim within fourteen days can submit the claim, on or before the Ninetieth day of the Insolvency Commencement Date (i.e till 06.09.2022 in our case from the date of receipt of order). However, the claim was received after 06.09.2022. Accordingly, the claim has not been accepted. |
| 23 | NA | Trinath Choudhary | 16-12-2022 | 9,68,646 | - | | | | | | 9,68,646 | | The Resolution Professional being an officer of the Court does not have adjudicatory powers as per the provisions of the Code and underlying Regulations and the undersigned can only of verify basis the records available with the undersigned, however, in case you are aggrieved with the decision of the undersigned your good office may approach the Hon'ble Adjudicating Authority. |

| | | | | | | | | | | | | | |
|--------------|----|--------------------|------------|--------------------|--------------------|--|--|--|--|--|--------------------|--|---|
| 24 | NA | Jitendra Prasad | 24-11-2022 | 12,49,492 | - | | | | | | 12,49,492 | | As per IB Code and CIRP Regulation, creditor who fails to submit claim within fourteen days can submit the claim, on or before the Ninetieth day of the Insolvency Commencement Date (i.e till 06.09.2022 in our case from the date of receipt of order). However, the claim was received after 06.09.2022. Accordingly, the claim has not been accepted. |
| 25 | NA | Rahul Kumar | 15-11-2022 | 1,93,347 | - | | | | | | 1,93,347 | | As per IB Code and CIRP Regulation, creditor who fails to submit claim within fourteen days can submit the claim, on or before the Ninetieth day of the Insolvency Commencement Date (i.e till 06.09.2022 in our case from the date of receipt of order). However, the claim was received after 06.09.2022. Accordingly, the claim has not been accepted. |
| 26 | NA | Ashok Kumar Sharma | 29-08-2022 | 3,00,675 | 2,18,673 | | | | | | 82,002 | | 1. Kindly provide the KYC Documents 2. Interest amount claimed is not admitted. |
| Total | | | | 5,25,36,557 | 1,30,05,502 | | | | | | 3,95,31,055 | | |